

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1244 of 2019

In the matter of:

Shalini Singhal & Ors.

....Appellants

Vs.

Rahul Singh & Ors.

....Respondents

Present:

Appellants: Ms. Suruchi Aggarwal, Advocate

Respondents: Mr. Manish Kr. Gupta (IRP), Mr. Nitesh Jain, Advocate for IRP

Mr. B. Patnaik, Mr. Rudreshwar Singh, Mr. Akash Swami, Mr. Kumar Ranjan, Advocates for R3.

Mr. Shohit Chaudhury, Ms. Mani Bhushan Sinha, Mr. Aditya Dewan, Mr. Siddharth Chechani, Mr. Ritwik Sneha, Advocates for allottees

Mr. Piyush Singh, Mr. Aditya Parolia, Ms. Aditi Sinha, Ms. Kashish Sareen, Advocates for R1&2

Company Appeal (AT) (Insolvency) No. 1249 of 2019

In the matter of:

Sanjeev Abrol

....Appellant

Vs.

Rahul Singh & Ors.

....Respondents

Present:

Appellant: Mr. B. Patnaik, Mr. Rudreshwar Singh, Mr. Akash Swami, Mr. Kumar Ranjan, Advocates

Respondents: Mr. Shohit Chaudhury, Ms. Mani Bhushan Sinha, Mr. Aditya Dewan, Mr. Siddharth Chechani, Mr. Ritwik Sneha, Advocates for allottees

Mr. Piyush Singh, Mr. Aditya Parolia, Ms. Aditi Sinha, Ms. Kashish Sareen, Advocates for R1&2

Mr. Manish Kr. Gupta (IRP), Mr. Nitesh Jain, Advocate for IRP

Contd/-.....

ORDER

(Through Virtual Mode)

12.01.2021: It is brought to our notice by the learned counsel for the parties that the Special Leave Petition was not taken up on 2nd December, 2020 and it is likely to be listed in near future. In view of the same, both the appeals are adjourned 'for orders' to 5th February, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g